

SLP(C)No. 3404 OF 2004

ITEM No.57

Court No. 1

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.3404/2004
(From the judgement and order dated 06/09/2002 in RSA 901/96
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB &HARYANA HIGH COURT AT CHANDIGARH

Petitioner (s)

VERSUS

MEGH RAJ GARG & ANR.

Respondent (s)

(With Appln(s). for c/delay in filing SLP)

Date : 26/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Mr. Rajeev Sharma,Adv.
Mr. Pawan, Adv.

For Respondent (s)Mr. Sanjeev K Pabbi, Adv.
Mr. S.K. Sabbarwal,Adv.

Mr. Jatinder K Bhatia, Adv.
(for State of Punjab)

UPON hearing counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted for filing counter affidavit. Rejoinder be filed in an other four weeks. List after expiry of eight weeks.

(D.P. WALIA)
COURT MASTER

(JANKI BHATIA)
COURT MASTER